

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:4317

ANSWERED ON:02.05.2012

DISINVESTMENT IN NPCIL

Gutha Shri Sukender Reddy;Rao Shri Sambasiva Rayapati

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether the Government proposes to disinvest equity in the Nuclear Power Corporation of India Limited (NPCIL);
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to amend the Atomic Energy Act so as to ensure disinvestment in NPCIL; and
- (e) if so, the details thereof and the steps taken/being taken in this direction?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) :

- (a) There is currently no proposal to disinvest equity in NPCIL.
- (b) Does not arise.
- (c) Pre-requisites for disinvestment like conversion of the company from private company to public company, appointment of requisite numbers of independent Directors of the company and dematerialization of shares are needed to be fulfilled before disinvestment process can be considered.
- (d) As per the Atomic Energy Act, nuclear power plants can be set up by Government companies in which 51% share is held by the Central Government. Therefore, amendment to the Atomic Energy Act is not necessary for disinvestment in NPCIL.
- (e) Does not arise